

ITEM NO.11
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2080/2019

JAINUL ABDEEN & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 04-08-2020 This petition was called on for hearing today.

For Petitioner(s)

Dr. Vinod Kumar Tewari, AOR

For Respondent(s)

Mrs. Rachna Gupta, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Ld. counsel for the petitioner is not connected.

Respondent No.1 has already opted not to file counter
affidavit.

Ld. Counsel for the petitioner to take fresh steps for
effecting service on respondent No.2 within two weeks, as last
opportunity. If fresh steps are not taken within two weeks,
Registry to process the matter for listing before the Hon'ble
Judge in Chamber for orders. If fresh steps are taken within
two weeks, be processed as per rules and the matter be listed
before this Court again on 7.9.2020.

ANIL LAXMAN PANSARE
Registrar